

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 219

91(ND)16

CA-219/2023, CA-743/2020

IN THE MATTER OF:

Mr. Mohd Nowshah

... **Appellant/Petitioner**

Versus

**M/s. United (India) Metals Formaings Pvt.
Ltd. & Ors.**

... **Respondent**

Under Section: 241-242 Comp. Act.

Order delivered on 19.04.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Petitioner : Adv. G. Hora Arora, Adv. Ajay K. Arora, Adv.
Gurcharan Sing

For the Respondent : Adv. Vipul Ganda, Adv. Avnika Mishra, Adv.
Sakshi Rastogi for R-7, Adv. Ankur Goel, Adv.
Saket Singh for R-1, R-2, R-3, R-4, R-5, R-6, R-9

HYBRID HEARING (PHYSICAL & VC)

ORDER

CA-219/2023: The application has been listed incorrectly. The same may not be shown pending in future cause list.

CA-743/2020: The Ld. Counsel appearing for the Respondent submitted that the arguing counsel is not available and prayed for adjournment Ld. Counsel for the Petitioner is available physically. The Respondents are directed to appear physically on the next date of hearing, failing which we would be constrained to decide the matter on the basis of the pleadings/documents available on record.

List on 19.07.2024.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**